## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

## WP No. 27497 of 2025

(LAW STUDENTS ASSOCIATION VS THE STATE OF MADHYA PRADESH AND OTHERS)

## Dated: 16-07-2025

Shri Alok Vagrecha, - Advocate for the petitioner.

Shri Vishal Baghel Petitioner present in person.

Shri A Rajeshwar Rao, learned counsel for the

## respondent/intervenor.

Shri Abhijeet Awasthi Dy Advocate General for respondent State.

Shri Anurag Shrivastav, Advocate for MP Paramedical Council.

Shri Mohan Sousarkar, Advocate For Indian Nursing Council.

Shri Pankaj Dubey - Advocate for Central Bureau Investigation.

Heard on I.A No. 13399/2025, which is an application for stay of the ongoing process of recognition and admission for the academic sessions 2023-24 and 2024-25 for the courses in Paramedical Colleges.

Briefly the facts are as follows. By way of an order dated 14.07.2025 issued by the Madhya Pradesh Paramedical Council, bearing No. College/A23P0294/1958/2025, the Paramedical Institutions, which are 166 in number, were given permission by the Government to conduct courses of the year 2023-24. The order has been passed in the month of July, 2025 permitting these Institutions to commence the course of 2023-24. Learned counsel for the M.P. Paramedical Council submits that Paramedical courses commence from 2023-2024 commences from

November, 2023 to October, 2024. The last date for receiving applications for recognition of the Institutions offering courses in Paramedical Sciences was 31.12.2023. At that point of time, the Special Act of the State, i.e., Madhya Pradesh Sah Chikitsiy Parishad Adhiniyam, 2000. (M.P. Act No. 1 of 2001) were in force. Subsequently, on 5.3.2024, the Paramedical Council of the State was dissolved as the National Commission for Allied and Health Care Professions in the year 2021 recognized the course in Paramedical Science and, therefore, the registration of these Institutions was to take place by the aforementioned Council.

Learned counsel for the Paramedical Counsel further states that as the Coram of the National Commission for Allied and Health Care Professions itself was not complete, they could not frame the Regulations for granting recognition to Institutions offering Paramedical courses. In that circumstance, on 11.11.2024, the State Government once again revised the Paramedical Council.

Learned counsel for the State has placed before this Court the order dated 9.12.2024 issued by the Ministry of Health and Family Welfare, where it is disclosed that the Commission could not be made functional till the date of issuance of said order on account of non-availability of required number of Members and once the Commission was made functional, the Regulations for the functions of the State Council as stated under Section 40 will be framed. Admittedly, the same

has not been done till date and, therefore, the State Paramedical Council was once again revived. The State Paramedical Council received 277 applications from prospective Institutions seeking recognition of their Institutions to offer courses in Paramedical Science. Out of the same, 166 Institutions were granted recognition by Inspecting Teams between January and February, 2025. On the basis of this recognition granted between January and February, 2025, this order of 14.7.2025 has been issued permitting the course for the year 2023-24. Undisputedly, the course of 2023-24 could not be carried out as none of the Institutions came into existence. These 166 Institutions could only be deemed to have come into existence from the date the recognition was granted by the same Paramedical Council. That recognition itself was granted in the year 2025. It belies all logic, sensibility and questions the sanity of a reasonable man how these Institutions could be allowed to start the course for the year 2023-24 in the year 2025? No satisfactory answer has been given by the learned counsel for the Paramedical Council.

Under the circumstances, the effect and operation of the order passed by the M.P. Paramedical Council dated 14.7.2025 shall remain stayed till the next date of hearing. The Institutions are categorically directed that they shall take no steps to start the 2023-24 session and any attempt to do so shall be construed as a violation of today's order passed by this Court leading to contempt proceedings against them. Likewise the course for 2024-25 also shall remain stayed as logically the only

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course that can commence is course for the year 2025-26 and that too from November, 2025.

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In this regard the order of the Public Health and Medical Education Department dated 11.11.2024 bearing No. 1490/F-2/4/0001/2024/17 (2) shall remain stayed so far as paragraph 3 of the said order is concerned.

List this case on 24.07.2025 at 03:00 P.M.

(ATUL SREEDHARAN) JUDGE (DEEPAK KHOT) JUDGE

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